

श्री एस० डी० मिश्र : ब्लाक डेवलपमेंट कमेटी जो होगी वह पंचायत के प्रधानों से बनेगी । उनका पंचायतों और पंचायत समितियों से एक डाइरेक्ट लिंक होगा ।

श्री देवकीनन्दन नारायण : लेकिन आज तो नहीं है बहुत सी जगह, क्योंकि बहुत सी जगह ये ब्लाक डेवलपमेंट कमेटीज सेपरेट हैं । ग्राम पंचायतों से उनका सम्बन्ध नहीं है ।

श्री एस० डी० मिश्र : जहां नहीं हो रहा है वहां के लिये सिफारिश हो चुकी है और आशा की जाती है यह बहुत जल्द होगा ।

EXPENDITURE ON ANTI-TUBERCULOSIS SCHEMES DURING THE SECOND PLAN PERIOD

*86. SHIU SATYACHARAN: Will the Minister of HEALTH be pleased to state:

(a) whether Government's attention has been drawn to the statement made by Dr. P. V. Benjamin, Tuberculosis Adviser to the Government of India, that out of Rs. 12 crores provided in the Central budget for anti-Tuberculosis Scheme, during the Second Five Year Plan hardly more than Rs. 6 crores had been spent;

(b) if so, the reasons for not utilising half of the money allotted for anti-Tuberculosis Schemes;

(c) what steps Government are taking to avoid recurrence of such lapses in future; and

(d) what is the break-up of the allocation made State-wise and the actual sum spent by the States?

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR) : (a) Yes, Sir.

(b) The shortfall is mainly due to; (i) slow implementation of the schemes by the State Governments;

(ii) difficulty in procuring X-ray and other equipment; and

(iii) non-availability of Trained personnel.

(c) The reasons for the shortfall were discussed at the meeting of the Central Council of Health held in October, 1960 and a Committee under the Chairmanship of the Health Minister of Maharashtra has been formed to go into this matter and suggest measures to expedite progress.

«• A National T.B. Institute has been established at Bangalore for training medical and para.medical personnel in the field of tuberculosis.

(d) A statement showing the break up of the allocations for anti-Tuberculosis Scheme, State-wise, is attached. Information regarding the actual sums spent by the States is not readily available.

STATEMENT

Name of State.	Amount al located for T.B. Schemes during the II Five Year Plan period
	(Rs. in lakhs)
Andhra Pradesh	71-73
Assam	29-08
Bihar	168-36
Bombay.....	155-52
Jammu and Kashmir	39-42
Kerala	97-77
Madhya Pradesh	104-62
Madras	64-71
Mysore	54-92
Orissa.....	38-44
Punjab.....	31-78
Rajasthan	51-33
Uttar Pradesh	76-80
West Bengal	202-94
	1,187-42

DIWAN CHAM AN LALL: May I ask whether this shortfall of Rs. 6 crores will be carried over to the Third Five Year Plan?

SHRI D. P. KARMAKAR: For the Third Plan a fresh allocation of money is made. It is not a question of carrying over the shortfall; no shortfall can be carried over.

SHRIMATI SAVITRY DEVI NIGAM: One of the reasons shown by the Minister is that there is scarcity of trained personnel. May I know what steps are being taken to train the personnel so that this shortage of trained personnel may be removed?

SHRI D. P. KARMAKAR: I referred in my main reply to the opportunity created by the National T.B. Institute, Bangalore. That is meant to train personnel.

SHRIMATI SAVITRY DEVI NIGAM: Is the hon. Minister satisfied that the training given at this Institute will create personnel who will be sufficient for the entire need of the country?

SHRI D. P. KARMAKAR: Yes, Sir. For the time being, I am satisfied.

SETTING UP OF COAL DUMPS IN THE STATES

«87. SHRI J. H. JOSHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to set up coal dumps in all the States so that Railways will not be required to engage in 'retail' movement of coal;

(b) if so, whether the State Governments have been consulted and their co-operation sought in this matter; and

(c) if so, what is the outcome?

THE DEPUTY MINISTER or RAILWAYS (SHRI S. V. RAMASWAMY): (a) Yes, wherever it is necessary.

(b) Yes.

(c) Discussions are still proceeding.

SHRI J. H. JOSHI: May I know how many coal dumps are proposed to be set up in each zone and in each State?

SHRI S. V. RAMASWAMY: The picture is not yet complete. The Steel Ministry has addressed several State Governments. The Railway Ministry has also written letters to the State Ministries. It is for them to decide where they will have the coal dumps in each State. One thing is that they will be located in the main consuming centres.

SHRI J. H. JOSHI: Are the Government aware that there is very acute short supply of coal of late hitting the industries in the country? Do the Government feel that the proposed scheme is likely to bring adequate relief in the existing situation?

SHRI S. V. RAMASWAMY: We are well aware that there is shortage of coal in several parts of the country because of the transport bottlenecks and difficulties. That is why we have hit upon this plan, and we propose to move coal in what is called Box wagons so that we may move more coal per train and unload it at particular stations and thus the coal will be available at the consuming centres.

FATAL CASES OF RABIES IN DELHI

*88. SHRI FARIDUL HAQ ANSARI: Will the Minister of HEALTH be pleased to state whether there have been many fatal cases of rabies in Delhi during the months of November and December, 1960?

THE MINISTER OF HEALTH** SHRI D. P. KARMARKAR) : No, Sir. Only three cases of rabies were admitted during November, 1960 and there was no death. In December, 1960, 11 cases were admitted, out of which six proved fatal.

MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS**CRIMES ON RAILWAYS**

*59. SHRI M. P. BHARGAVA: Will the Minister of RAILWAYS be pleased to state;

(a) whether any decisions were arrived at at the conference of the Railway Minister with the Chief Ministers of States held in Delhi on the 15th January, 1961 for curbing crimes on Railways; and

(b) whether any new steps are proposed to be taken to curb the crimes on Railways; if so, what?

THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) and (b) No, Sir. The question of "Greater co-operation and co-ordination between the Govt. Rly. Police and Rly. Protection Force and a more effective use of the R. P. F. by associating them with or entrusting to them, investigation of crimes on

Railways and also of suitably enhancing their powers of search and arrest" with a view to curbing crimes on Railways, was discussed at this Conference, but it was agreed that at first a detailed note on the subject should be prepared, indicating what is required to be done by the State Governments with due regard to the provisions existing in the Criminal Procedure Code and R. P. F. Act. This note is under preparation.

ACCIDENT TO "INDIAN NAVIGATOR"

*60. Sara M. P. BHARGAVA: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) what were the circumstances in which the Indian cargo ship "Indian Navigator" caught fire;

(b) what is the estimated loss; and

(c) whether there were any casualties?

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): (a) to (c) A statement is laid on the Table of the Sabha.

STATEMENT

The S. S. "Indian Navigator" (7660 G.R.T.—10719 D.W.T.) owned by Messrs. India Steamship Company Limited, Calcutta and which was plying in the India/U.K./Continent trade sank off Ushant at about 2300 hours G.M.T. on 2-1-61 consequent upon outbreak of fire on board on 31-12-60. As a result the cargo and ship was a total loss. One life was lost in this accident.

A preliminary inquiry into the loss of the vessel under the Merchant Shipping Act, 1958 is now being con-